

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:451

ANSWERED ON:23.02.2011

TRAVEL AGENTS

Balram Shri P.;Rao Shri Sambasiva Rayapati

Will the Minister of CIVIL AVIATION be pleased to state:

- (a): whether the country's aviation regulator has restored the commission to travel agents saying airlines should continue with the system of paying commission to travel agents instead of levying a separate transaction fee on the consumer;
- (b) if so, the details thereof during each of the last three years and the current year alongwith its present status;
- (c) the actual demands still pending with the Government from the agents during the above period; and
- (d) the steps taken / proposed to be taken by the Government in this regard?

Answer

MINISTER OF OVERSEAS INDIAN AFFAIRS & MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI)

(a) and (b): The Director General of Civil Aviation (DGCA) has passed an Order indicating that as per rules DGCA can not lay down quantum of commission payable by airlines to agents. It is entirely up to the airlines to take a decision in this regard in consultation with agents taking in to account various commercial factors such as the market condition, the cost of Agents' establishments,etc. and statutory definition of `tariff.

(c) and (d):- The matter is presently sub judice and the Government is assisting resolution of the matter.